

of the situation and we are taking steps to step up our exports. Recently we have taken decisions and announced schemes in order to give relief to the textile industry and only today I came to know from Bombay that there are chances of export of textiles being boosted up soon on account of the relief that they have got. We have appointed committees to go into this matter and recently a representative of the Export Promotion Council had gone out. The Council is trying to increase the quantum of export. Besides that, we have taken other steps also. As the Prime Minister has said, we cannot go into all that at the present moment. If you consider it necessary, this matter can be discussed here.

Mr. Speaker: Yes, it can be discussed

Shri V C Shukla: I want to ask a supplementary

Mr. Speaker: Those points can be raised during the discussion

Displaced Persons in Bhilai

*120 **Shri V. C. Shukla:** Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No 24 on the 11th August, 1958 and state:

(a) the further progress made in respect of the schemes for rehabilitation of displaced persons from East Pakistan near Bhilai; and

(b) how many persons these schemes will help to rehabilitate?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) and (b). It has since been decided to drop these schemes

Shri V. C. Shukla: May I know why Government have decided to drop the scheme after they have gone through half way?

Shri P. S. Naskar: We have decided to drop these schemes because no specific schemes have been received

from the State Government; and the schemes that we would be receiving will be time-consuming.

Shri Tridib Kumar Chaudhuri: Am I to understand that schemes were called for from the West Bengal State Government or the Madhya Pradesh Government where Bhilai is situated?

Shri P. S. Naskar: This question is in connection with a question asked on the 11th August on which we said that the dairy farm scheme is under consideration. No specific scheme has come from the Madhya Pradesh Government yet.

Shrimati Renu Chakravarty: I would like to know if after this great stress on the Dandakaranya scheme, the schemes which have been formulated by Government for sending refugees to other States will be dropped and those refugees also sent to Dandakaranya?

Shri P. S. Naskar: No. We have schemes other than the Dandakaranya and we are going ahead with those schemes

Shri V. C. Shukla: I want to know whether it is a State scheme or Central scheme. If it is a Central scheme I want to know the specific reasons why Government have dropped it after it was gone through half way

Shri P. S. Naskar: These schemes are not Central schemes. The schemes are administered through the State Government, because they have to do the acquisition of land and other things

Enquiries into Dalmia Concerns

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*121 { **Shri D. C. Sharma:**
Shri S. M. Banerjee:
Shri T. B. Vittal Rao:
Shri Ram Krishan:

Will the Minister of Commerce and Industry be pleased to refer to the

reply given to Starred Question No. 1187 on the 12th September, 1958 and state:

(a) whether the Commission of Inquiry appointed to investigate into the affairs of Dalmia concerns has since submitted its report;

(b) if so, what are its findings;

(c) the nature of action proposed to be taken by Government; and

(d) whether the case of Dalmia Dadri Cement Ltd. was also referred to the Commission?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) No, Sir.

(b) and (c). Do not arise.

(d) The Commission of Inquiry have recently decided to include the Dalmia Dadri Cement Ltd. within the scope of their inquiry.

Shri D. C. Sharma: May I know how much time the Commission will take for giving its finding?

Shri Satish Chandra: It is difficult to lay down any definite date. It is a complicated enquiry of a quasi-judicial nature. The terms of the Commission is up to the end of September 1959.

Shri T. B. Vittal Rao: Some coal mines owned by the Dalmia Group have since been closed down. May I know whether they will also be referred to the Commission?

Shri Satish Chandra: The suggestion should be taken up with the Commission itself.

Shri S. M. Banerjee: May I know whether this Commission will go into the various undertakings of Dalmia, especially those in Dalmianagar? Will they be referred to the Commission?

Shri Satish Chandra: There were 9 companies in the original schedule which were referred to this Commission. Now the Dalmia Dadri Cement Company has been included as the tenth one. The undertakings in Dalmianagar are not included there. The investigation is in connection with

certain financial transactions of these companies. If the hon. Member has some information, he can pass it on.

Shri S. M. Banerjee: Will they be included?

Mr. Speaker: If any hon. Member wants any other concern to be included in the investigation, should he approach the Government or the Commission? If that is made clear, the hon. Members can take up the matter.

Shri Satish Chandra: Under the terms of reference assigned to the Commission there is a clause that if there are any other companies of this group which come to the notice of the Commission as having in the course of the present enquiry committed some irregularities, they may be included by the Commission.

Mr. Speaker: It is open to the hon. Members to write to the Commission, giving details

WRITTEN ANSWERS TO QUESTIONS

Secretary to Planning Commission

*103. **Shri Ram Krishan:** Will the Minister of Planning be pleased to state:

(a) whether it is a fact that there is no whole-time Secretary for the Planning Commission; and

(b) if so, the reasons therefor?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Yes, Sir.

(b) The Cabinet Secretary functions as Secretary to the Planning Commission. This arrangement, which was made at the time of the formation of the Commission in 1950, has been continued in order to facilitate contact and co-ordination between the Cabinet and the Planning Commission. An Additional Secretary has been appointed to relieve the Cabinet Secretary of many of his duties in relation to the Planning Commission. This arrangement would enable the bulk of the work of Secretary to be done by a